

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
DELHI.

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REGN. NO. OA 285/1987

April 20, 1987.

Shri T.S. Rajan

....

Applicant

Vs.

Indian Agricultural Research
Institute

....

Respondent.

CORAM:

Hon'ble Mr. Justice K. Madhava Reddy, Chairman.

Hon'ble Mr. Kaushal Kumar, Member.

For the applicant

Ms. Pinky Anand, counsel.

For the respondent ...

Shri O.P. Verma, Assistant.

(Judgment of the Bench delivered by Hon'ble
Mr. Justice K. Madhava Reddy, Chairman)

This is an application by a Laboratory Technician, Nuclear Research Laboratory, Indian Agricultural Research Institute, Pusa Complex, New Delhi, for a direction against the respondents to pay him the study leave salary and other dues with interest.

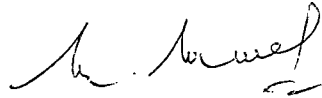
2. This Tribunal in T-642/86 (Babu Ram Vs. IARI) has vide judgment dated 2.1.1987 held that Indian Agricultural Research Institute (IARI for short) is a Society registered under the Societies Registration Act 1860 and unless a Notification envisaged by Section 14(2) of the Administrative Tribunals Act, 1985, is issued, this Tribunal would have no jurisdiction to entertain the grievance of its employees. Shri O.P. Verma, Asstt. appearing on behalf of the respondents states that no such Notification has been issued. The applicant is not in a position to deny this assertion. In the circumstances, we hold that this Tribunal has no jurisdiction to entertain

K. S. Verma

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the application under Section 19 of the Act. Papers may be returned to the applicant for presentation before the appropriate forum.

3. The fee of Rs.50/- paid by the applicant shall be refunded to him.



(Kaushal Kumar)
Member
20.4.1987.



(K. Madhava Reddy)
Chairman
20.4.1987.